

1	2	3	4
29	A & N Islands	0	8
30	Dadra Nagar Haveli	0	
31	Daman & Diu		
32	Delhi		
33	Lakshadweep	10	
34	Pondicherry	40	12
TOTAL		148879	119401

Quality of assets created under MGNREGS

1694. DR. BHALCHANDRA MUNGEKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of assets created by the work done under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in last three years, and State-wise;

(b) the procedure to check the quality of the assets created under the MGNREGS in rural areas; and

(c) what steps are being planned to check the discrepancies in the overall functioning of MGNREGS?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) aims at enhancing the livelihood security of the people in rural areas by guaranteeing hundred days of wage employment in a financial year, to a rural household whose members volunteer to do unskilled manual work. The Act also seeks to create durable assets and strengthen the livelihood resource base of the rural poor. The choice of works suggested in the Act address causes of chronic poverty like drought, deforestation, soil erosion, so that the process of employment generation is on a suitable basis. State/Union Territory wise break up of major works taken up and completed under the Scheme during the last three years is given in Statement (See below).

(b) Implementation of schemes formulated under Section 4 of MGNREGA is the responsibility of the States/UTs. However to facilitate creation of quality assets, the Ministry has the following mechanism:

(i) Technical manuals on Watershed, Natural Resource Management and Forestry have been prepared and circulated to all the States.

- (ii) For gap filling and value addition, Convergence Guidelines of Mahatma Gandhi NREGA with the on-going schemes of different Ministries have been prepared and issued.
- (iii) National Institute for Rural Development (NIRD) has been assigned to do survey of works. The feedback of the survey has been shared with respective State Govts.
- (iv) Independent Quality audit of Mahatma Gandhi NREGA works.

(c) The steps taken by the Government to make MGNREGS more effective and improve its overall functioning include the following :

- (i) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.
- (ii) The Mahatma Gandhi National Rural Employment Guarantee Audit of Schemes Rules, 2011 have been notified on 30th June, 2011.
- (iii) ICT based MIS has been made operational to make data available to public scrutiny including Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and funds released to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.
- (iv) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.
- (v) Independent Monitoring and verification by National Level Monitors and Eminent Citizens.

Statement

*Major works taken up and completed under MGNREGS
during the last three years*

S.No.	State	Number of Works In Progress (New And Spillover)			Completed Works (In Nos)		
		2008-09	2009-10	2010-11	2008-09	2009-10	2010-11
1	2	3	4	5	6	7	8
1	Andhra Pradesh	670693	1025080	1286311	209527	532673	864989
2	Arunachal Pradesh	1666	1505	2454	552	671	926

1	2	3	4	5	6	7	8
3	Assam	17098	22392	31136	7135	9403	10650
4	Bihar	105603	158905	202415	53668	72625	82349
5	Chhattisgarh	100451	93284	156226	53673	52601	89287
6	Gujarat	46657	296717	85094	32530	263651	45158
7	Haryana	6314	7705	12890	3517	4063	7573
8	Himachal Pradesh	45556	62473	62253	22281	35899	33975
9	Jammu & Kashmir	13060	29426	56116	7176	18661	36542
10	Jharkhand	160302	160813	227798	65483	75767	47419
11	Karnataka	56538	567055	435182	34431	129617	91089
12	Kerala	54505	149108	147084	48129	76823	104489
13	Madhya Pradesh	525888	555310	686703	212231	244619	291035
14	Maharashtra	25076	24926	49205	10778	10613	18707
15	Manipur	12213	14141	8812	9106	11491	7897
16	Meghalaya	7081	10115	14035	3458	6349	7755
17	Mizoram	2896	3330	3812	2123	2734	3253
18	Nagaland	6029	8823	10531	5016	5597	8937
19	Orissa	148011	199622	220906	10415	25011	59278
20	Punjab	5250	11836	14939	1389	6384	6793
21	Rajasthan	236192	203247	199119	100472	92251	52262
22	Sikkim	1196	2137	2314	564	1432	1534
23	Tamil Nadu	38862	54008	69515	12663	20909	31391
24	Tripura	59258	182000	71922	54478	48424	65433
25	Uttar Pradesh	307180	547362	752067	188082	360488	448148
26	Uttanchal	20179	36973	42206	10297	24677	29749
27	West Bengal	100063	183500	246013	54526	121858	142974

1	2	3	4	5	6	7	8
28	Andaman And Nicobar	140	511	399	66	354	263
29	Dadra & Nagar Haveli	18	46	31	0	22	7
30	Daman & Diu	0	0	0	0	0	0
31	Goa	0	470	760	0	300	559
32	Lakshadweep	371	3295	75	87	2623	0
33	Pondicherry	314	917	667	314	892	1
34	Chandigarh	0	0	0	0	0	0
		2774660	4617032	5098990	1214167	2259482	2590422

Payment of revised wages to manual workers under MGNREGS

1695. SHRI R. C. SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that wages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for unskilled manual workers have been linked with the Consumer Price Index (CPI);

(b) if so, the details thereof;

(c) whether it has come to the notice of the Ministry that the revised wages are not being given to workers in many areas; and

(d) if so, the steps to be taken by the Ministry to ensure that the revised rates are given to the unskilled manual workers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) The wage rate fixed by the States as on 01.12.2008 for unskilled agriculture labourers under the Minimum Wages Act, 1948, was adopted and notified as the wage rate under Section 6(1) of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) vide